CP NO. 01/73(4)/Chd/2016

Maneet Kaur ... Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

(Deepa Krishan)
Member(Technical)

CP NO. 02/73(4)/Chd/2016

Param Puneet Singh

... Petitioner

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

DCA (Justice R P Nagrath) Member (Judicial)

seepa Kryhan

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 03/73(4)/Chd/2016

Manjit Singh Bhatia

... Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 04/73(4)/Chd/2016

Tavjot Singh

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riva Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

> (Justice R P Nagrath) Member (Judicial)

heepa Kust

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 05/73(4)/Chd/2016

Harpreet Kaur

... Petitioner

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 06/73(4)/Chd/2016

Tavjot Singh ... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

Deepa Krishan)
Member(Technical)

March 02, 2017

CP NO. 07/73(4)/Chd/2016

Kiranjit Kaur

... Petitioner

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

> (Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 08/73(4)/Chd/2016

Ram Kumar Sangar

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

Deepa Kes 6 ha

(Deepa Krishan) Member(Technical)

CP NO. 09/73(4)/Chd/2016

Geeta Sudha Sangar

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

CP NO. 10/73(4)/Chd/2016

Tanishqa Kaur

Petitioner

Versus

M/s Hind Motors India Ltd.

...Respondent

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

> (Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017

arnra

CP NO. 12/73(4)/Chd/2016

Surinder Talwar

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

> (Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 11/73(4)/Chd/2016

Surinder Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

CP NO. 13/73(4)/Chd/2016

Harleen Jaggi

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

CP NO. 14/73(4)/Chd/2016

Kanwal Mohan Singh

... Petitioner.

Versus

M/s Hind Motors India Ltd.

... Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

Deeps Kush

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 15/73(4)/Chd/2016

Arshleen Jaggi

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 16/73(4)/Chd/2016

Smt. R. Nanda

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 17/73(4)/Chd/2016

Harmeet Kaur

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riva Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

> (Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

CP NO. 18/73(4)/Chd/2016

Harmeet Nanda

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 19/73(4)/Chd/2016

Rajinder Kaur

... Petitioner.

Versus

M/s Hind Motors India Ltd.

... Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 20/73(4)/Chd/2016

Gopika Kohal

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

> (Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 21/73(4)/Chd/2016

Smt. Renu Agnihotri

Petitioner

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riva Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

> (Justice R P Nagrath) Deepa) sisha Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 22/73(4)/Chd/2016

Shri Sudershan Agnihotri

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 23/73(4)/Chd/2016

Ms. Raghav Agnihotri

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

Deepa Kusha (Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 24/73(4)/Chd/2016

S. Harmeet Singh

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

Deppekail

(Deepa Krishan) Member(Technical)

CP NO. 25/73(4)/Chd/2016

Smt. Krishanjit Kaur

... Petitioner

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 26/73(4)/Chd/2016

Zorawar Singh

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

> (Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 27/73(4)/Chd/2016

Smt. Uma Kush

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riva Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

> (Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 02, 2017